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ITEM NO.52 COURT NO.2 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.10025/2012
(From the judgment and order dated 19/12/2011 in WP No.1886/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

LUCKNOW K.GRAMIN BANK(NOW) ALLAHABAD, UP Petitioner(s)

VERSUS

RAJENDRA SINGH Respondent(s)

(With prayer for interim relief and office report)
WITH
SLP(C) NO. 11211 of 2012
(With prayer for interim relief and office report)

SLP(C) NO. 11451 of 2012
(With prayer for interim relief and office report)

Date: 14/12/2012 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Yashraj Singh Deora, Adv.
Mr. Rajesh Kumar, Adv.
Ms. Anupama Dhurve, Adv.
Mr. Prashant Narang, Adv.
Mr. Sarv Mitter, Adv.
for M/s Mitter & Mitter Co.
For Respondent(s)
SLP(C) 10025/12 &
SLP(C) 11451/12 Mr. Rajeev Singh, Adv.(N/P)

SLP(C) 11211/12 Mr. Rajesh Srivastava, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.
List after four weeks.

(VINOD LAKHINA)	(KUSUM GULATI)
COURT MASTER	COURT MASTER